

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 310/04

Tuesday this the 27th day of April 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

A.N.Mohanan  
S/o.late A.K.Narayanan,  
Assistant, Regional Passport Office,  
Cochin. Applicant

(By Advocate Mr.Shafik M.A.)

Versus

1. Union of India represented by  
Secretary to the Government of India,  
Ministry of External Affairs, New Delhi.
2. The Chief Passport Officer &  
Joint Secretary (CPV)  
Ministry of External Affairs,  
New Delhi.
3. The Under Secretary (PV)  
Ministry of External Affairs,  
New Delhi. Respondents

(By Advocate Mr.Thomas Mathew Nellimootttil)

This application having been heard on 27th April 2004 the  
Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The applicant challenges Annexure A-1 order to the extent to which he had been transferred from Regional Passport Office, Cochin to Kozhikode. The applicant is a physically handicapped person and he states that his transfer would cause him undue hardship. Seeking  a review of the transfer and its cancellation the applicant has made a representation (Annexure A-7) to the 2nd respondent. Apprehending that he may be transferred before the representation is considered and disposed of he has filed this application seeking to set aside the transfer by the impugned order.

2. When the application came up for admission Shri.Thomas Mathew Nellimoottil takes notice on behalf of the respondents. Learned counsel on either side agree that the application may be disposed of permitting the applicant to make a supplementary representation to the 2nd respondent within a week and directing the 2nd respondent to consider the same and to give the applicant an appropriate reply keeping in abeyance the relief of the applicant till such an order on his representation is served on him.

3. In the light of the submissions made by the learned counsel on either side the application is disposed of permitting the applicant to make a detailed representation to the 2nd respondent against his transfer within a week from today and directing the 2nd respondent that if such a representation is received the same shall be considered and disposed of with an appropriate order and also directing the respondents that the applicant shall not be relieved till an order on his representation is served on him. No order as to costs.

(Dated the 27th day of April 2004)

  
A.V.HARIDASAN  
VICE CHAIRMAN

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